LOK SABHA

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Thursday, April 6, 1972/Chaitea 17, 1894 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Retrenchment of Workers of Rourkela Steel Plant

*281 SHRI ARIUN SETHI Will the Minister of STEEL AND MINES be pleased to state

(a) whether a large number of workers in Rourkela Steel Plant have been retrenched recently; and

(b) if so, the reasons therefor?

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARA-MANGALAM): (a) and (b). With effect from 1st March, 1972, the services of 608 personnel of the Security Department of the Rourkela Steel Plant, who had not opted to join the Central Industrial Security Force, and who had become surplus to requirement, had to be dispensed with.

SHRI ARJUN SETHI: May I know from the hon. Minister whether the

Government have received any representation from the employees of the HSL giving reasons for their refusal to join the industrial security force?

SHRI S. MOHAN KUMARAMANGA-LAM · Various representations have been made arising out of uncertainty about their future inside the force. But we took quite considerable time and trouble and tried to persuade them that their service conditions will be safeguarded when they joined the Force provided they were physically fit, and if they were found not physically fit they would be given alternative employment in the plant

SHRI ARJUN SETHI Apart from the Industrial Security Force, has the Government considered the chance of providing them any alternative job so that they may be absorbed in service?

SHRIS MOHAN KUMARAMANGA-LAM . The offer made to all members of the personnel of the security department of the plant was that they should opt for joining the Central Industrial Security Force, their service conditions would be safeguarded and they would not suffer any disadvantage as a result of joining it. If on exercising the option, they were found not suitable for inclusion in the Cential Industrial Security Force, the offer was that they would be given definitely employment in the plant So, those who had exercised that option are in a position to take advantage of the offer made by the management, and in respect of those who were not prepared to exercise that option, naturally their services have been found surplus to our requirements.

SHRI DINEN BHATTACHARYYA:
May I know whether the Minister is aware
that the service conditions of the Indus-

trial Security Force do not in any way tally with the service conditions of the personnel of the Security Department and it was for that reason that a large number of those employees do not want to opt for that Service but rather wanted to be absorbed in the plant itself. Is the Government prepared even at this stage to consider that aspect, and if an employee declared surplus comes forward, is the hon. Minister prepared to absorb him in the plant straightaway?

SHRI S. MOHAN KUMARAMANGA-LAM: I do not consider that the service conditions in the Central Industrial Security Force are in any way disadvantageous to the personnel of the security department and in certain aspects we have guaranteed that the earlier conditions that prevailed in the security department for the personnel of that department would be protected. Of course one great difference between the security department and the Central Industrial Security Force is that membership of the force is liable to transfer. Hon. Members will appreciate that this is probably one of the principal reasons why we wanted to introduce the Central Industrial Security Force because if the local people are kept in the same place, sometimes it is difficult to enforce that discipline m a separate security force as you can when they can be transferred from place to place.

So far as the second part of the question is concerned I think it is difficult because those who have opted will naturally feel that it was not fair that the offer should be given to those who did not opt. But in any event I believe the management is giving its attention to that problem.

MR. SPEAKER: Next question. Mr. Gangadeb. Absent, Mr. Dhandapani. Absent. Some Members are continuously absent, after tabling question. If they are not present it means that they are depriving some other Member from being given an opportunity.

Eviction of Temporary Shops in E.P.D.P. Colony, Kalkaji, New Deihi

- *283. BHRI B. K. DASCHOW-DHURY: Will the Minister of LABOUR AND REHABILITATION be pleased to state:
- (a) whether officials of the Rehabilitation Department have taken steps to evict temporary shops in the EPDP Colony near Kalkaji, which are catering to various needs of residents of the Colony; and
- (b) if so, the alternative arrangements made by the Government to provide for the daily necessities of the residents of the Colony till regular shops are built by Government?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND RE-HABILITATION (SHRI BALGOVIND VERMA): (a) No permission has been given for opening temporary shops. Certain unauthorised temporary structures which had sprung up in the Colony and which constituted encroachments have been removed. Some more unauthorised temporary structures have again come up and steps are being taken to remove these encroachments.

(b) There are shopping/market sites in the Colony. The Government proposes to auction these sites as soon as enough number of houses have been constructed in the Colony or request the Delhi Municipal Corporation to construct markets and shopping Centre on these sites. Pending auctioning of shopping sites after a sizeable number of houses have been constructed or construction of markets and shopping centres by the Municipal Corporation of Delhi, Government would be prepared to examine the question of allotment of a suitableshopping site for a co-operative store, if the residents so desire.

SHRI B.K. DASCHOWDHURY: This is called EPDP colony; it has not yet been